GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2927 ANSWERED ON:29.08.2012 ENGAGING CONSULTANTS Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether several Ministers, Ministries and Public Sector Undertakings (PSUs) are engaging consultants on regular and ad-hoc basis;
- (b) if so, the guidelines for engaging consultants by various Government entities with remuneration and other facilities provided to them; and
- (c) the details of consultants appointed by various Government Ministries during the last two years with remuneration, etc. being given to them?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a) and (b): The General Financial Rules, 2005, contain fundamental principles applicable to all Ministries/Departments of Government of India regarding engagement of external professionals, consultancy firms or consultants for specific job which is well defined in terms of content and time frame for its completion or outsourcing certain services. Provisions in this regard are contained in Rules 163 to 185 of the General Financial Rules, 2005. Rule 164 prescribes that detailed instructions to this effect may be issued by the Ministries/Departments concerned and ensure that they do not contravene the basic rules. As per Rule 21 of the Delegation of Financial Power Rules Ministries/ Departments have full powers to sanction expenditure in this regard. No guidelines have been issued for Public Sector Undertakings by Department of Public Enterprises for engagement of consultants.
- (c): Comprehensive central data regarding engagement of consultants by different Ministries/Departments is not being maintained on a regular basis.